

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:801

ANSWERED ON:25.02.2009

FUNDS RELEASED TO STATES FOR THE DEVELOPMENT OF SPORTS

Siddeswara Shri Gowdar Mallikarjunappa;Yadav Shri Giridhari

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of funds released to various States for the development and promotion of Sports activities in the State during the last three years;
- (b) the details of proposals from various States received for development of Sports;
- (c) whether the funds have been fully utilised by the States;
- (d) if so, the details thereof, State-wise; and
- (e) the effective steps taken by the Union Government to monitor and ensure proper utilisation of Central funds by the State and to expeditiously clear the pending proposals?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (DR. M. S. GILL)

(a) to (d): For the development and promotion of sports activities in the States, funds were earlier made available by the Central Government to the State Governments under the erstwhile centrally sponsored scheme of Grants for the Creation of Sports Infrastructure, which has been transferred to the State Sector w.e.f. 1.4.2005.

With a view to addressing the inadequacy of basic sports infrastructure at the grassroots level throughout the country, the Ministry of Youth Affairs & Sports has recently introduced a Centrally Sponsored Scheme entitled 'Panchayat Yuva Krida aur Khel Abhiyan' (PYKKA), which aims at providing basic sports infrastructure in all village and block panchayats of the country in a phased manner over a period of 10 years and access to organized sports competitions at block, district, state and national levels. The scheme provides for financial assistance for the development of playfields, procurement of sports equipment, and organizing competitions.

During 2008-09, which is the first year of implementation of PYKKA Scheme, proposals from 25 States covering around 25,000 PYKKA centres have been approved. State-wise details of funds approved for sanction and funds released under PYKKA Scheme are given in the Annexure.

(e) For ensuring proper utilization of the funds released by the Ministry to the States, the funds are being released to the State Governments under two instalments. The funds under second instalment are to be released only after the State Governments submit the progress report in respect of the funds released under the first instalment. The funds for the next financial year are to be released to the State Governments after the State Governments submit the utilization certificate for the funds released in the previous year. Further, a web-enabled Management Information System for monitoring the PYKKA Scheme is also being introduced.